

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3037  
TO BE ANSWERED ON 15.03.2021**

**PRIVATE PLACEMENT AGENCIES**

**3037. SHRI DEVUSINH JESINGHBHAI CHAUHAN:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether it is a fact that hundreds of private placement agencies have violated the provisions of Employees' Provident Funds and Miscellaneous Provisions Act, 1952;**
- (b) if so, the State-wise details thereof and the action taken against such private agencies so far; and**
- (c) the steps being taken to strictly implement the rules and regulations and other Acts in this regard?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): The Employees' Provident Funds And Miscellaneous Provisions Act, 1952 (EPF & MP Act, 1952) applies to factories engaged in any industry specified in Schedule I and establishments belonging to class of establishments notified by the Central Government if they employ 20 or more persons. No separate class of establishments has been notified as "Private Placement Agencies" under the EPF & MP Act, 1952.**

**In case of any violation of the EPF & MP Act, 1952 and if the amount due is not paid, actions are taken through quasi-judicial process.**

**Contd..2/-**

**(i) The status of last two years of Assessment of dues under section 7A of the EPF & MP Act, 1952 against the defaulting establishments is as follows:**

<b>Year</b>	<b>Opening balance</b>	<b>Initiated</b>	<b>Disposed</b>
<b>2018-19</b>	<b>19867</b>	<b>12958</b>	<b>13626</b>
<b>2019-20</b>	<b>19199</b>	<b>14347</b>	<b>18013</b>

**(ii) The status of last two years of Levy of penal damages is made under section 14B of the Act for willful delay in Payment of dues is as follows:**

<b>Year</b>	<b>Opening balance</b>	<b>Initiated</b>	<b>Disposed</b>
<b>2018-19</b>	<b>43662</b>	<b>87336</b>	<b>98402</b>
<b>2019-20</b>	<b>32596</b>	<b>92103</b>	<b>92858</b>

**(iii) The status of last two years of recovery of assessed dues is as follows:**

<b>Year</b>	<b>Assessed amount recovered.</b>
<b>2018-19</b>	<b>Rs.3491.52 Crore</b>
<b>2019-20</b>	<b>Rs. 4226.65 Crore</b>

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